

(d) whether the administration now propose to enforce these orders in the context of avoiding heavy claims?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) No. The number of cases of theft and pilferages reported has decreased to 31 during January-October, 1980 against 104 such cases during the corresponding period of 1979.

(b) Yes. 7 Parcel clerks and 14 Parcel Porters were ordered to be transferred out of Delhi.

(c) 3 Parcel clerks and 6 Parcel Porters carried out the transfer orders. The orders in respect of the rest of the staff were cancelled as subsequent reports revealed their non-involvement in thefts

(d) Does not arise.

**Racket in permission to clear hard
Parcels by Mail/Express trains**

**4516. SHRI DAYA RAM SHAKYA:
SHRI R. P. SARANGI:**

Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that a racket in the matter of grant of permission to clear hard parcels by Mail/Express trains had been going on at Delhi Main station in a collusion with unscrupulous agents for the last four years;

(b) if so, the number of such permissions granted by Station authorities during this period and number of hard parcels cleared by Mail/Express trains;

(c) whether these permissions so granted were justified in each case; and

(d) if not, whether the administration propose to set this case investigated through Vigilance Department/C.B.I.?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (d). Information is being collected and will be placed on the Table of the Sabha.

Shifting of Parcel Clerks

**4517. SHRI DAYA RAM SHAKYA:
SHRI R. P. SARANGI:**

Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that orders were issued by the Divisional Manager, Northern Railway, New Delhi, for the shifting of some parcel clerks working in the administrative section of the Chief Parcel Clerk's Office, Delhi Main Station in October, 1980 on the grounds of long stay etc.;

(b) if so, whether this orders were subsequently cancelled;

(c) if so, the reasons for cancellation of the said orders; and

(d) whether Government propose to review the cases in order to clean the administration?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Yes.

(b) No, the orders have however been pending and the matter is under examination.

(c) and (d). Do not arise.

**Improvement and Repair Works
sanctioned in Maharashtra**

4518. SHRI A. T. PATIL: Will the Minister of SHIPPING AND TRANSPORT be pleased to lay a statement showing:

(a) what are the improvement and repair works sanctioned by the Government of India as "Inescapable Works" in Maharashtra for the year